## NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH

S.O. No. 14/2021

Dated: 17th July, 2021

## **ORDER**

Whereas the Central Government has issued Notification dated 13.03.2020 for constitution of Chennai Bench of the National Company Law Appellate Tribunal (NCLAT) with effect from 18.03.2020 to hear the appeals against the orders of the Benches of the National Company Law Tribunal having jurisdiction in respect of States of Karnataka, Tamil Nadu, Kerala, Andhra Pradesh and Telangana and Union Territories of Lakshadweep and Puducherry,

and;

Whereas the Bench at Chennai became operational w.e.f. 25<sup>th</sup> January, 2021,

and:

Whereas vide Order S.O. No. 01/2021 dated 11<sup>th</sup> January, 2021, it was directed by the then Acting Chairperson, as under:-

"It is also ordered that until further order, only new cases would be filed and entertained in the NCLAT Chennai Bench. The old cases already filed or pending or as may be filed till the date of operationalization of the NCLAT Chennai Bench shall be heard and decided by the Principal Bench, NCLAT, New Delhi."

Whereas now the Competent Authority has, considering developments since the Bench at Chennai became operational and present status, directed withdrawal of portion of Order as reproduced above-S.O. No. 01/2021 dated 11<sup>th</sup> January, 2021 and it has been directed that all pending Appeals (including

IAs, Contempt Cases etc. arising out of the Appeals) at the Principal Bench

(except part-heard cases and those reserved for Judgments) arising from the

jurisdiction of Chennai Bench in terms of Notification dated 13<sup>th</sup> March, 2020

issued by the Central Government shall stand transferred and will be taken up

and heard before Chennai Bench.

Appeal(s) (as mentioned above) in which fixed date(s) has been given

would be taken up by Chennai Bench on the concerned date(s). Appeal(s) (as

mentioned above) in which fixed date(s) is not there or date is over, would be

listed before Chennai Bench for "Directions- To settle Date". All concerned

parties shall take note.

Registry at Principal Bench will take follow up action to transport the

concerned Records and Proceedings of the cases immediately.

By order of the Competent Authority

Sd/-

(Peeush Pandey) Registrar, NCLAT

Copy to:

All concerned.